

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

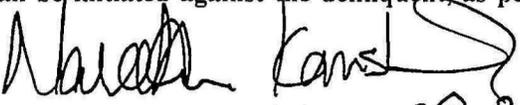
**ORDER**

The following transfer/posting order is hereby made in official exigency with immediate effect:

Sl. No.	Name (Mr./Ms) Designation & Emp. Code	From	To
1.	Ajay Verma, JA EC: 12147/97425905	JA in DSLSA ( <i>in diverted capacity</i> )	JA in e-Sewa Kendra, Tis Hazari Courts, Delhi
2.	Bhupesh Kumar Kukreja, Sr. JA EC: 12479/66514583	Sr. JA/Branch-in-Charge, Judicial Branch, Central, THC	Sr. JA/Branch-in-Charge, e-Sewa Kendra, Tis Hazari Courts ( <i>in addition to the work already assigned to him as Branch-in-Charge, Judicial Branch, THC, Delhi</i> )

**Note:**

- (i) Transferred officials shall handover the charge of all the records in their custody along with the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.
- (ii) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.

  
(Narottam Kaushal) 28.2.24  
Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi

No. 14506-14526  
/P&T/Admn.II/HQs/2024

Dated, Delhi the 28 FEB 2024

**Copy forwarded for information and necessary action to:**

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Officer/Officer In-Charge concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned Delhi / New Delhi.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (*on Website*).
9. The officials concerned for immediate compliance.

  
Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi